

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER
ITA No.4333/Del/2019
Assessment Year : 2015-16**

Sonakshi Gupta, 123-D, Kamla Nagar, North New Delhi-110007	Vs .	Income Tax Officer, Ward-35(2), New Delhi
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **27.01.2021**
Date of pronouncement : **27.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 25.02.2019.

2. The assessee, vide its letter dated 23.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 27.01.2021.

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar